

of steps are being taken like increasing domestic production, import of rubber to meet the demand-supply gap and continuous interaction with the Manufacturers and Producers to ensure adequate availability of rubber at reasonable prices.

Creation of Indian Border Areas Administrative Service

5432. KUMARI D.K. THARADEVI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to create Indian Border Areas Administrative Service to train them exclusively for border district Management; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) No, Sir.

(b) Does not arise.

12.00 hrs.

[English]

MR. DEPUTY-SPEAKER: Take your seats. Just bear with me for one minute. Some Ministers want to go to Rajya Sabha urgently. I will call you after that.

[English]

PAPERS LAID ON THE TABLE

Action taken Report on the Implementation of National Policy on Education - 1986

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AF-

FAIRS (SHRIMATI SHEILA DIKSHIT): On behalf of Shri P.V. Narasimha Rao, I beg to lay on the Table a copy of the Report of Action Taken on the Implementation of National Policy on Education-1986 (Hindi and English versions). [Placed in Library. See No. LT-4872/87]

Notification under National Security Guard Act, 1986, Report of Shastri Commission of Inquiry appointed to enquire into the incidents relating to the Assam-Nagaland border conflict and memorandum of action taken on the above report

THE MINISTER OF HOME AFFAIRS (SHRI S. BUTA SINGH): I beg to lay on the Table:

- (1) A copy of the National Security Guard Rules 1987 (Hindi and English versions) published in Notification No. G.S.R. 688 (E) in Gazette of India dated the 6th August, 1987 under sub-section (3) of section 139 of the National Security Guard Act, 1986. [Placed in Library. See No. LT-4873/87]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:-
 - (i) Report of Shastri Commission of Inquiry appointed to enquire into the incidents relating to the Assam-Nagaland Border Conflict.
 - (ii) Memorandum of Action Taken on the above report. [Placed in Library. See No. LT-4874/87]

Annual Report and review on the working of all India handloom fabrics marketing cooperative society Ltd. Bombay for 1985-86 and statement for delay in laying these papers

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-4875/87]

Notification under Rice Milling Industry (Regulation) Act, 1958

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): On behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table a copy of the Rice Milling Industry (Regulation and Licensing) (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 721 (E) in Gazette of India dated the 19th August, 1987 together with an explanatory memorandum under sub-section (4) of

section 22 of the Rice Milling Industry (Regulation) Act, 1958. [Placed in Library. See No. LT-4876/87]

Notifications under Customs Acts 1962 and Central Excise Rules, 1944

THE MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table:

- 1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R. 717 (E) published in Gazette of India dated the 17th August, 1987 together with an explanatory memorandum prescribing a concessional rate of basic customs duty of 10 per cent *ad valorem* on components for the manufacture of electrically operated platform trucks, electrically operated works trucks, electrically operated tow tractors and battery powered road vehicles under a Phased manufacturing programme approved by the Directorate General of Technical Development in the Ministry of Industry.
- (ii) G.S.R. 718 (E) published in Gazette of India dated the 17th August, 1987 together with an explanatory memorandum making certain amendments to Notifications No. 209/87-Customs dated the 12th May, 1987 so as to prescribe an auxiliary

duty of customs of 25 per cent for components covered by Notification No. 297/87-Customs dated the 17th August, 1987.

- (iii) G.S.R. 726 (E) published in Gazette of India dated the 21st August, 1987 together with an explanatory memorandum extending the Validity of Notification No. 2-Customs dated the 1st January, 1979, 255/86-Customs dated the 17th April, 1986, 480/86-Customs dated the 4th December, 1986, 481/86-Customs dated the 4th December, 1986 and 482/86-Customs dated the 4th December, 1986 upto the 31st March, 1988. [Placed in Library. See No. LT-4877/87]

- (2) A copy of Notification No. G.S.R. 716 (E) (Hindi and English versions) published in Gazette of India dated the 17th August, 1987 together with an explanatory memorandum seeking to prescribe a concessional excise duty of 5 per cent *ad valorem* on electrically operated trolley buses, electrically operated works trucks, electrically operated tow tractors and battery powered road vehicles issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-4877/87]

Notification under Explosives Act, 1884 and Petroleum Act, 1934

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY

OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): On behalf of Shri M. Arunachalam, I beg to lay on the Table:-

- (1) A copy of the Explosives (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 359 (E) in Gazette of India dated the 1st April, 1987 under sub-section (8) of section 18 of the Explosives Act, 1884. [Placed in Library. See No. LT-4878/87]
- (2) A copy of the Petroleum (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 496 (E) in Gazette of India dated the 14th May, 1987 under sub-section (4) of section 29 of the Petroleum Act, 1934. [Placed in Library. See No. LT 4879/87]

Arms (Amendment) Rules, 1987

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy of the Arms (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 695 (E) in Gazette of India dated the 8th August, 1987 under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-4880/87]

Notification under export (quality control and inspection) Act, 1963 and Imports and exports (control)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): I beg to lay on the Table:-

- (1) A copy of the Export-of Paints and Allied Products (Quality Control and Inspection) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 1997 in Gazette of India dated the 8th August, 1987 under sub-section (3) of section 17 of the Export (Quality Control and (Inspection) Act, 1963. [Placed in Library. See No. LT-4881/87]
- (2) A copy of the Exports (Control) Thirteenth Amendment Order, 1987 (Hindi and English versions) published in Notification No. S.O. 780 (E) in Gazette of India dated the 17th August, 1987 issued under section 3 of the Imports and Exports (Control) Act, 1947. [Placed in Library. See No. LT-4882/87]

Statement correcting the reply to USQ No 4548 dt. 25.8.1987 re: marketing of drugs without approval

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): I beg to lay on the Table a statement (Hindi and English versions) correcting the reply given on the 25th August, 1987 to Unstarred Question No. 4548 by Dr. Sudhir Roy regarding marketing of drugs without approval. [Placed in Library. See No. LT-4883/87]

Statement re: notification of award given by the board of arbitration under the joint consultative machinery and compulsory arbitration for central government employees,

thirty-sixth report of the U.P.S.C. for the period from 1.1.1985 to 31.3.1986 and memorandum explaining the reasons for non-acceptance of the Advice of U.P.S.C. in cases referred to in the above report

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): On behalf of Shri Biren Singh Engti, I beg to lay on the Table:

- (1) A statement (Hindi and English versions) regarding modification of the Award given by the Board of Arbitration under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees. [Placed in Library. See No. LT-4884/87]
- (2) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-
- (i) Thirty-Sixth Report of the Union Public Service Commission for the period from 1st April, 1985 to 31st March, 1986.
- (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission in cases referred to in the above Report. [Placed in Library. See No. LT-4885/87]